Central Administrative Tribunal Ernakulam Bench

C.P(C) No.180/00047/2017 in O.A No.180/00910/2015

Wednesday, this the 17th day of February, 2021

CORAM:

Hon'ble Mr. P.Madhavan, Judicial Member Hon'ble Mr.K.V.Eapen, Administrative Member

- V.R.Sajeevan Pillai, S/o.P.K.Raman Pillai aged 59 years, Chargeman (Radio) Naval Ship Repairing Yard Naval Base, Cochin – 682 004
- Joseph Mathew, S/o.Kuruvila Joseph aged 53 years
 Master Craftsman (Electrical)
 Naval Ship Repairing Yard,
 Naval Base, Cochin 682 004
- 3. D.Rajeeve, S/o.D.Raru, aged 54 years Fitter Electrical (HS), Power House Naval Ship Repairing Yard Naval Base, Cochin – 682 004
- 4. K.R.Pradeepan, S/o.Ramankutty aged 60 years
 Fitter Electrical (HS),
 Naval Ship Repairing Yard
 Naval Base, Cochin 682 004
- 5. E.Haneefa Kunju, S/o.Late. Ebrahimkutty aged 60 years
 Machinist (SK), Naval Ship Repairing Yard
 Naval Base, Cochin 682 004
- 6. M.Prabhakaran, S/o.Late Krishnan, aged 51 years MCM (Shipwright), Naval Ship Repairing Yard Naval Base, Cochin 682 004
- 7. K.Ramesan, S/o.Late.Kunju Pillai, aged 50 years ICE Fitter (HS-I), Naval Ship Repairing Yard Naval Base, Cochin 682 004

- 8. P.Gopakumar, S/o.N.V.Paremeswara Panicker, aged 57 years MCM (Machinist), Naval Ship Repairing Yard Naval Base, Cochin 682 004
- 9. C.Chandrika Prasanna
 W/o.Late.Radhakrishna Panicker, aged 60 years
 Tradesman Mate, naval Ship Repairing Yard
 Naval Base, Cochin 682 004
- 10. T.A.Jose, S/o.Late Antony, aged 53 years Chargeman (UD), Naval Air Craft Yard Naval Base, Cochin – 682 004
- K.P.Dinesan, S/o.Late K.V.Prabhakaran, aged 61 years
 Greeaser (Retd), Kuttathara House
 Chilavanoor, Kadavanthara, Cochin 682 020
 Petitioners

(By Advocate: Mr.C.S.G Nair)

Versus

- 1. G.Mohan Kumar (Age and father's name not known to the petitioner) Secretary, Ministry of Defence, South Block New Delhi – 110 001
- Vice Admiral. A.R.Karve (Age and Father's name not known to the petitioner)
 Flag Officer Commanding in Chief
 Southern Naval Command, Cochin 682 004
 Respondents

(By Advocate: Mr. Thomas Mathew Nellimoottil)

The CP(C) having been heard on 17th February, 2021, this Tribunal delivered the following order on the same day:

ORDER (ORAL)

P.Madhavan, Judicial Member

The learned counsel for the petitioner present. He submits that earlier order of this Tribunal in the Original Application is set aside and again it has to be heard. But counsel for the respondents submits that an O.P(CAT) was filed by the

respondents and they had succeeded in the OP(CAT). There is no order of remand to consider afresh and hence there is no question of remand.

2. On a perusal of the order of the Hon'ble High Court, it appears that the order of this Tribunal is set aside and the O.P(CAT) is allowed in favour of the respondents. So there is no question of re-opening of this matter. Hence the C.P(C) is closed. No costs.

(K.V.Eapen) Administrative Member (P.Madhavan) Judicial Member

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List of Annexures

Annexure P1 - True copy of the order in O.A 910/2015 dated 6.12.2016 of the C.A.T, Ernakulam Bench.

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